

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3105
ANSWERED ON:29.11.2010
VIOLATION OF REGULATIONS BY TELECOM COMPANIES
Choudhary Shri Harish

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has discontinued the financial incentives of some telecom service providers for violating the Telecom Unsolicited Commercial Communications Regulations 2007;
- (b) if so, the details of the violations committed by such companies under the said Regulation;
- (c) whether any action has been taken against any of the persons in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) to (e) : Madam, As per the present TRAI's Telecom Unsolicited Commercial Communications (UCC) Regulation, 2007, as amended from time to time, if any service provider contravenes the provisions of Regulation 15 or Regulation 16 or Regulation 17 of these regulations, it shall be liable to pay an amount, by way of financial disincentive, not exceeding five thousand rupees and in case of second or subsequent such contravention, to pay an amount not exceeding twenty thousand rupees for each such contravention, as the TRAI may direct.

TRAI has not discontinued these provisions of financial disincentives against the service providers for violating the Telecom Unsolicited Commercial Communications Regulations 2007. To further strengthen the current framework, TRAI is currently reviewing the Telecom UCC regulation.

TRAI initiated the process of Consultation to review UCC regulations and issued Consultation Paper on "Review of Telecom UCC Regulations" on 11th May, 2010 soliciting comments of various stakeholders. Open House Discussions were held besides meetings with some Telemarketers, Service Providers and Service Providers Associations. TRAI is currently examining various measures to control UCC, provide options to subscribers and to strengthen the framework. The new Regulations are likely to be issued shortly by TRAI.